

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI: dated the 2nd June, 1975.

NOTIFICATION
(INCOME-TAX)

N^o. 931 (F.No.187/2/74-IT(AI): In exercise of the powers conferred by sub-section (1) of Section 121 of the Income-tax Act, 1951 (43 of 1951), the Central Board of Direct Taxes hereby makes the following amendment to the Schedule appended to its Notification No.775 (F.No.187/2/74-IT(AI)) dated 19-11-74.

Existing entries in cols. 1, 2, 3 against Sr.No.18 shall be substituted by the following entries:-

SCHEDULE

Sr. No.	Commissioner's Charge.	No.	JURISDICTION.
10.	Gujarat-I.	Ahmedabad.	1. Central Circles, Ahmedabad. 2. Special Inv. Circles, Ahmedabad. 3. Special Inv. Circle, Jamnagar. 4. Special Inv. Circle, Junagadh. 5. Special Inv. Circles, Surat. 6. Companies Circles, Ahmedabad. 7. Dulsar Circle. 8. Vapi Circle.

This notification shall take effect from 2-6-1975.

Sd/-
(V. B. SRINIVASAN)

UNDER SECRETARY, CENTRAL BOARD OF DIRECT TAXES

The
Manager,
Government of India Press,
Mayapuri Ring Road,
(Near Mayapuri Garden), New Delhi.

Copy to:-

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6. Bulletin Section of Dte. of Inspection (IS&P) New Delhi-(5 copies).
7. Director of Training, IIS (Direct Taxes) Staff College, Nagpur (5 copies).
8. Shri P.H. Chandanani, Joint Secy., Ministry of Law, Justice & Company Affairs, (Deptt. of Legal Affairs).

Sd/-
(V. B. SRINIVASAN)

UNDER SECRETARY, CENTRAL BOARD OF DIRECT TAXES